

[Shri M. S. Gurupadaswamy]

ing and he was arrested later on. Of course, we came to know that he was released subsequently. We want to know whether it is a fact.

Mr. Speaker: He can make a statement.

Dr. Katju: I must wait for information, Sir.

Mr. Speaker: That means I keep it over.

Shri Sarangadhar Das (Dhenkanal—West Cuttack): When Members of this House receive telegrams and news about some terrorism or oppression by the police or the magistracy and they bring it to the House, is it proper for the Minister concerned to say that it is picturesque?

Mr. Speaker: He referred to the use of the word "terror".

Shri Sarangadhar Das: Yes.

Mr. Speaker: He did not refer to the treatment alleged to have been given to the hon. Member of this House. We need not concern ourselves with that.

So, I keep over the further consideration of this motion to, say, the 25th.

Dr. Katju: Yes.

Shri M. S. Gurupadaswamy: I will not be here because I have to go to Nagpur. That is my personal difficulty. It will be better if it is taken up on the 24th.

Mr. Speaker: The difficulty is that he wants time for collecting information, and in view of the distance, the difficulty of communications with Manipur, it would be reasonable to give him some more time. The hon. Member will adjust himself to the date that is given here, if he is really keen on his motion.

Shri M. S. Gurupadaswamy: But this is my personal difficulty. I am going on the 24th to attend my Party

convention. After all, it is not relevant here. I just request the hon. Home Minister to make his statement the day after tomorrow so that we may

Dr. Katju indicated dissent.

Mr. Speaker: He shakes his head. He says it is impossible. There is another alternative also.

Shri Amjad Ali (Goalpara—Garop Hills): He wanted only two days. Today is the 22nd.

Mr. Speaker: Two days means exclusive of today.

Shri M. S. Gurupadaswamy: At least, can I entrust it to somebody else?

Mr. Speaker: In case the hon. Member is not likely to be here on the 25th, we will take up the matter two days after, when he returns. That is the better course.

Shri Nambiar (Mayuram): That is too late.

Mr. Speaker: So, on the 25th, and if for any reason the hon. Member is absent on the 25th, it may be some other day.

Dr. Katju: Yes.

BUSINESS OF THE HOUSE

ALLOCATION OF TIME

Mr. Speaker: I have to inform the House that the Business Advisory Committee met on the 19th November, 1954, and agreed to the allocation of time in regard to Government legislative and other business as mentioned below:

Time allotted

1. Resolution by the Minister of Commerce and Industry for the approval of notification of the 1st October, 1954 enhancing the export duty on tea—1 hour.
2. The Coffee Market Expansion (Amendment) Bill as reported by the Select Committee.—5 hours.

3. The Rubber (Production and Marketing) Amendment Bill as reported by the Select Committee—3 hours.

I shall now ask the Minister of Parliamentary Affairs to move a formal motion with regard to the approval of this report by the House.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Government legislative and other business which has been announced by the Speaker today.

Mr. Speaker: The question is:

"That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to the Government legislative and other business which has been announced by the Speaker today."

The motion was adopted.

Mr. Speaker: So, this becomes the Allocation of Time Order of the House.

**CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL—Contd.**

Mr. Speaker: The House will now proceed with further consideration of the motion moved by Dr. Katju on the 16th November, 1954, namely:—

"That the Bill further to amend the Code of Criminal Procedure, 1898, as reported by the Joint Committee, be taken into consideration."

The amendments for circulation of the Bill for eliciting opinion thereon, for recommitting the Bill to the Joint Committee and for the adjournment of the consideration of the Bill already moved are also before the House.

The House is already aware that 15 hours have been allotted to the motion for consideration of the Bill, out of which 12 hours and 20 minutes have already been availed of, thus leaving a balance of 2 hours and 40 minutes. This will mean that the general discussion on the Bill will continue upto about 2-50 p.m., when the amendments and the motion will be put to vote.

How much time will the hon. Minister take to reply?

The Minister of Home Affairs and States (Dr. Katju): Forty minutes.

Mr. Speaker: He will take about 40 minutes. That means, I will call upon him to reply at about 2 O'Clock.

Thereafter, the House will take up the Government Resolution by the Minister of Commerce and Industry.

Dr. Lanka Sundaram (Visakha-patnam): Sir, I would like briefly to intervene in this debate, though, as a Member of the Select Committee on this Bill, I had occasion to make my contribution to the extent possible. The object of my intervening today is to right the record of the statements made in particular by my hon. friend the Home Minister and also my esteemed and hon. friend Pandit Thakur Das Bhargava, with reference to the attitude of newspapermen to Clause 25 of the Bill.

In order that there may not be any misunderstandings about the attitude of the newspaper world, particularly the Federation of Working Journalists in India, to this Bill, I would, with your permission make two or three brief quotations from the statements made in the debate so far by the hon. Home Minister, and also by my hon. friend Pandit Thakur Das Bhargava.

[**MR. DEPUTY-SPEAKER** in the Chair.]

Moving the motion for consideration of this Bill, the Home Minister said as follows. I am quoting from page 404 of the uncorrected record of the 16th instant.